

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 553/2015

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

Date : 02-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBERS]

For Petitioner(s) Ms. Shalini Kumar, Adv.
 Mr. Pradeep Misra, Standing counsel
 Mr. Jyalini Kumar, Adv.
 Mr. Abhishek Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This special leave petition arises out of judgment dated 13.2.2014 whereby the appeal filed by the respondent was allowed and his conviction under Section 304 Part-I was set aside. This is a serious matter but the State has failed to serve the respondent for almost three years. The State must take appropriate steps in this matter and ensure that in cases of such nature the respondent does not remain scot-free only for the reason that he cannot be served.

The Superintendent of Police of the district concerned shall file his personal affidavit within four weeks indicating the steps taken to serve the unserved respondent.

(KUSUM LATA SYAL)
SENIOR PERSONAL ASSISTANT

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER

